N O T I C E

In Partial Modification to the Judicial assignment at the Principal Seat at Bombay which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021 & 09.09.2021), it is hereby notified for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to approve the following partial modifications **with effect from 19th September 2021.**

1	The Hon'ble Shri Justice **A. A. SAYED** **AND** The Hon'ble Shri. Justice **S. G. DIGE** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals **(F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.**	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. **(E) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.**
2	The Hon'ble Shri Justice **S. J. KATHAWALLA** **AND** The Hon'ble Shri. Justice **MILIND JADHAV** **(Court Room No. 20)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Civil Writ Petitions relating to Energy and Airports. (C) Civil Writ Petitions relating to Forests.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Writ Petitions relating to Energy and Airport. (C) Writ Petitions relating to Forests.

		(D) Contempt Appeals. (E) All Letters Patent Appeals. (F) All Arbitration Appeals pertaining to Division Bench. (G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. **(H) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).**	(D) All Arbitration Appeals pertaining to Division Bench. (E) All Appeals (except those assigned to other Court). **(F) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).**
3	The Hon'ble Shri Justice **UJJAL BHUYAN** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 24)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to women and children. **(B) All Civil Writ Petitions not assigned to other Courts.** (C) All Civil Writ Petitions concerning persons with disability. (D) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Writ Petitions concerning women and children. **(B) All Writ Petition not assigned to other Courts.** (C) All Writ Petitions concerning persons with disability. (D) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.
4	The Hon'ble Shri. Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 53)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts.

		(C) All Civil Work not assigned to other Courts. **(D) All First Appeals.**	
5	The Hon'ble Smt. Justice **S. S. JADHAV** **AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Criminal Contempt Petitions.
6	The Hon'ble Shri Justice **A. S. GADKARI** **(Court Room No. 27)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Second Appeals. (B) All Appeals from Order. (C)All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	**ORIGINAL SIDE** For admission, hearing and order matters therein :- (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

		(D) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/552/2019 to ABA/870/ 2019.	
7	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1072/2019 to BA/1460/2019. (F) Anticipatory Bail Applications (except those assigned to other Courts) arising from Greater Mumbai and Thane District (including Palghar).	**ORIGINAL SIDE** -----

8	The Hon'ble Shri Justice SARANG V. KOTWAL (Court Room No. 30 Annex)	APPELLATE SIDE (A) Anticipatory Bail Applications (except those assigned to other Courts) arising from Districts except Greater Mumbai and Thane District (including Palghar). (B)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (C) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	ORIGINAL SIDE -----

NOTE :

(1) The Urgent mentioning and placing of matters pertaining to the Bench presided over by **Hon'ble Shri Justice Sarang V. Kotwal** is allowed before the Bench presided over by **Hon'ble Shri Justice Sandeep K. Shinde and Vice Versa.**

Dated 16th day of September 2021

BY ORDER

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. KACHARE)
Registrar (Judl-I),
High Court, A.S., Bombay.